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Government of India
Ministry of Finance
(Department of Revenue)

-:-

New Delhi, the 16th January, 1981

NOTIFICATION
IN COME TAX

La No. 3800 (F.No. 398/23/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri I.D. PATIL being gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri I.D. PATIL takes over charge as Tax Recovery Officer

Sd/-
(H. VENKATARAMAN)

Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
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Sd /-
Deputy Secretary, to the Govt. of India.

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(B.S. ZAIDKA)
ASST. DIRECTOR OF INSPECTION
(R&P)

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